

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

EXCISE APPEAL NO. 86740 OF 2018

(Arising out of Order-In-Appeal No. NGP/EXCUS/000/APPL/758/17-18 dated
14.02.2018 passed by Commissioner (Appeals).)

MANISH SALES

1301/A, Vaishali Nagar,
Industrial Area, Nagpur Factory,
Maharashtra-440 017.

Appellant

Vs.

**COMMISSIONER CENTRAL GOODS AND
SERVICE TAX, PALGHAR**

GST Bhavan, 5th floor,
Plot no. C-24, Sector-E,
BKC, Bandra (E),
Mumbai, Maharashtra-400 051.

Respondent

Appearance:

Shri Raghav Kelkar, Advocate for the Appellant.

Shri L.B.D'Coasta, Deputy Commissioner, Authorized Representative for the
Respondent.

CORAM:

HON'BLE MR. Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL.G.SHAKKARWAR, MEMBER (TECHNICAL)

Date of Hearing: 11.02.2025

Date of Decision: 11.02.2025

FINAL ORDER NO :- A/85222/2025.

In submitting SVLDRS form-1 & 4, learned counsel for the appellant requests for withdrawal of the appeal as they have settled matter under SABKA Vishwas Scheme.

2. Learned AR informs that appeal number, OIO number, confirmed demand amount are all matching with the present appeal.

3. Taking note of the submissions, we dismiss the appeal as withdrawn as has been settled under SABKA Vishwas Scheme, 2019.

(Dictated and pronounced in open court)

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**

**(ANIL.G.SHAKKARWAR)
MEMBER (TECHNICAL)**